# THE COTTON TEXTILE WORKERS, (CENTRAL WAGE BOARD RE-COMMENDATIONS) BILL, 1961.

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, on behalf of my senior colleague. I beg to *move* for leave to introduce a Bill *to* provide for the implementation of the recommendations of the Central Wage Board as respects the basic wages or salary payable to certain persons employed in textile establishments and for matters connected therewith.

The question was put and the motion was adopted.

SHRI ABID ALI: Sir, I introduce the Bill.

## THE INDIAN STANDARDS INSTI-TUTION (CERTIFICATON MARKS) AMENDMENT BILL, 1961

THE MINISTER OF INDUSTRY ( SHRI MANUBHAI SHAH) : Sir, I beg to move for leave to introduce a Bill further to amend the Indian Standards Institution (Certification Marks) Act, 1952.

*The question was put and the motion was adopted.* 

SHRI MANUBHAI SHAH: Sir, I introduce the Bill.

### REFERENCE TO CERTAIN REMARKS RE ELECTION TO THE GOVERNING COUNCIL OF THE INDIAN SCHOOL OF MINES, DHANABAD

SHRI R. S. DOOGAR (West Bengal): Sir, I want to say a few words by way of clarification of what my hon. friend, Shri Bhupesb Gupta has said. Certain committees go to the Congress and certain to the Opposition. In the latter case,  $th_e$  Opposition Members are consulted. In regard to the committees which go to the Congress, does my hon. friend wish me to consult him?

1

SHRI BHUPESH GUPTA (West Bengal): Let me make the position very clear. I did not say that I should be consulted.

MR. CHAIRMAN: He only said that a Member representing the employees —does not matter whether it is from the I.N.T.U.C. or the A.I.T:U.C.— should be put on the committee. That is what he wants.

SHRI BHUPESH GUPTA: I only said that. Here we are not sitting as individual Members but, on the contrary, nomination is given as that of a Member of the House. Mr. Doogar has been very good and is always very much accommodative in such matters. I must say that but here, when a matter comes before the House, we would like to express an opinion as to the type of people who should go into such committees. I have no ghost of a chance of getting anybody elected but I would jolly well like a trade union Member from the Congress side and I shall vote for him. That much I can say.

#### THE MEDICINAL AND TOILET PRE-PARATIONS (EXCISE DUTIES) AMENDMENT BILL, 1961.

THE DEPUTY MINISTER OP FINANCE (SHRI B. R. BHAGAT): Sir, I beg to move:

"That the Bill to amend the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, as passed by the Lok Sabha, be taken into consideration."

### [MR. DEPUTY CHAIRMAN in the Chair.]

The Medicinal and Toilet Preparations (Excise Duties) Act, 1955 was enacted with a view to introducing uniform rates of excise duty on medicinal and toilet preparations containing alcohol, opium, Indian hemp or other narcotic drug or narcotic with reference to entry 84 in List I in the Seventh Schedule to the Constitution. As the House is aware, prior to the

1388